

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Articles 80 and 171)
by Shri C. K. Bhattacharyya.

Shri C. K. Bhattacharyya (Raiganj):
I beg to move for leave to introduce
a Bill further to amend the Constitu-
tion of India.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India."

The motion was adopted.

Shri C. K. Bhattacharyya: I intro-
duce the Bill.

LAND ACQUISITION (AMEND-
MENT) BILL*

(Amendment of Sections 3, 11 etc.) by
Shri Subodh Hansda.

Shri Subodh Hansda (Jhargram): I
beg to move for leave to introduce a
Bill further to amend the Land
Acquisition Act, 1894.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill further to amend the
Land Acquisition Act, 1894."

The motion was adopted.

Shri Subodh Hansda: I introduce
the Bill.

ADVOCATES (AMENDMENT) BILL*

(Amendment of Section 24) by Shri
Chandrabhan Singh.

Shri Chandrabhan Singh (Bilaspur):
Sir, I beg to move for leave to intro-
duce a Bill further to amend the Ad-
vocates Act, 1961.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to intro-
duce a Bill further to amend the
Advocates Act, 1961."

The motion was adopted.

Shri Chandrabhan Singh: I intro-
duce the Bill.

Mr. Deputy-Speaker: Shri Abdul
Ghani Goni is not here.

15.08 hrs.

GOVERNMENT SERVANTS (BAN
ON SERVICE AFTER RETIREMENT)
BILL—Contd.

by Shri R. G. Dubey

Mr. Deputy-Speaker: The House
will now take up further considera-
tion of the following motion moved
by Shri R. G. Dubey on the 29th
February, 1964:—

"That the Bill to enforce ban
on employees of the Government
of India from entering into ser-
vice in private undertakings after
their retirement be taken into
consideration."

Shri R. G. Dubey may continue his
speech.

Shri R. G. Dubey (Bijapur North):
Sir, my Bill is a very simple Bill
with a very simple object in view. I
do not think it is necessary for me

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